

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 2626/2019

(Arising out of impugned final judgment and order dated 11-12-2015 in WC No. 22908/2001 passed by the High Court Of Judicature At Allahabad)

NEW OKHLA INDUSTRIAL
DEVELOPMENT AUTHORITY (NOIDA)

Petitioner(s)

VERSUS

KUSUM LATA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.29337/2019-CONDONATION OF DELAY IN FILING and IA No.29343/2019-EXEMPTION FROM FILING O.T.)

Date : 22-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Ajay Kumar Mishra, Sr. Adv.
Mr. Rachit Mittal, Adv.
Ms. Tanvi Aggarwal, Adv.
Mr. Sudhir Naagar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing
official translation is allowed.

Issue notice on the application for
condonation of delay as also on the special leave
petition, returnable in four weeks.

Dasti, in addition, is permitted.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

